

(f) and (g). The Bharat Aluminium Company Ltd., New Delhi, who have been entrusted with the implementation of the project, entered into a consultancy agreement with Messrs. Vereinigte Aluminium Werke (VAW) of West Germany on 6-1-1966 for technical assistance for the proposed project. According to the terms of the agreement. Messrs. VAW:

- (i) are to prepare a detailed project report for the project;
- (ii) supply necessary technical know-how and transfer patent rights; etc;
- (iii) advise, assist and co-operate with Bharat Aluminium Co. in the planning, designing, engineering, construction and operation of the new smelter; and
- (iv) provide necessary technical personnel and train Indians in West Germany.

In consideration of the above services, Messrs VAW will be paid a sum of DM 8 million (or about Rs. 150 lakhs) instalments, plus reimbursement of cost of experts etc. The agreement is for a period of ten years and the services to be rendered by Messrs VAW shall be available for at least a period of two years from the commissioning of the plant.

**Heavy Electricals Ltd., Bhopal**

6328. Shri Baburao Patel: Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) the date on which Heavy Electricals Ltd., Bhopal was put into commission, the amount of investment in the project and the amount of loss suffered so far; and

(b) the names and designations of the twelve top Officers of the Heavy Electricals Ltd. and the salaries and emoluments each gets every month?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) Heavy Electricals (India) Ltd., Bhopal are manufacturing different products, each requiring different facilities for production. Therefore, manufacture of different items was commenced on different dates. Switchgear Department was the first to commence production, on a limited scale, on the 1st July 1960. The investment in the share capital of the Company upto 31st March 1967 is Rs. 50 crores. Long term loans sanctioned to the Company on that date amount to Rs. 44.388 crores. The estimated cumulative loss upto 31st March, 1967 is Rs. 35.53 crores.

(b) The names and designations of the twelve top officers of the Company and their salaries and emoluments are furnished in the statement laid on the Table of the House. [Placed in Library See No. LT-1136(67)].

**Level Crossing between Kuda and Nimaknagar (W. Ry.)**

6329. Shri Srijai Moghrajil Dhrangadhra: Will the Minister of Railways be pleased to state:

(a) whether he is aware of the great difficulties and hardships endured by the salt, military and other heavy traffic on the major road along the southern border of the Dhrangadhra Rann (or Little Rann) for want of a level crossing between Kuda and Nimaknagar; and

(b) whether this level crossing is proposed to be provided within the current year; and if not, when it will be provided?

The Minister of Railways (Shri C. M. Poonacha): (a) No.

(b) There is no proposal from the road authority concerned for provision of a level crossing in connection with the road connecting Nimaknagar to Kuda.

A proposal for provision of 3 manned level crossings to pass a PWD road from Dhrangadhra to Kuda has, however, been received. Two of these level crossings will be located at Kms. 58/10-11 and 43/11-12 respectively on the railway line from Dhrangadhra to Kuda. Plans have been finalised and the work will be physically taken in hand as soon as the State Government allocate necessary funds to meet the costs involved.

#### Agro-Industrial Potential of Little Rann

6330. Shri Sriraj Meghrajji Dhrangadhra: Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) whether any schemes are under consideration for the exploitation and development of the agro-industrial potential of the Dhrangadhra Rann or Little Rann; and

(b) if so, the details thereof?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) No, Sir.

(b) Does not arise.

#### Corruption Cases on Railways

6332. Shri Shiva Chandra Jha: Shri K. P. Singh Des:

Will the Minister of Railways be pleased to state:

(a) the number of cases of corruption dealt with by the Directorate of Vigilance, Railway Board, upto now;

(b) the number of corrupt officials penalized so far, as a result of the enquiry held by the Directorate of Vigilance;

(c) the number of cases of alleged corruption still lying pending before it;

(d) the average number of cases of corruption against the gazetted officers that come before the Director General of Vigilance per month; and

(e) the steps taken to eradicate corruption?

The Minister of Railways (Shri C. M. Ponnappa): (a) During the period 1-4-65 to 31-3-67 the number of complaints dealt with by the Vigilance Directorate was 7091.

(b) Information is being collected and would be laid on the Table of the House

(c) The number of cases of alleged corruption still lying with the Vigilance Directorate is 1331 as on 30-6-67.

(d) The average number of cases of alleged corruption against gazetted officers which come up before Director General (Vigilance) is approximately 40-50 per month. However, it might be explained that a substantial percentage of such cases is accounted for by cases against gazetted officers which, on investigation, are not substantiated.

(e) All possible steps such as preventive checks through surprise visits, investigation of complaints and information received, inspection of stores, construction works, depots etc. and watch over progress of disciplinary proceedings are being taken continuously by the Vigilance Directorate to check the evil of corruption. Assistance of the Central Bureau of Investigation is also taken where required.

#### Provident Fund Scheme for Railway Porters

6333. Shri Narendra Singh Mahida: Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 1341 on the 2nd June, 1967 and state:

(a) whether a Provident Fund Scheme is proposed to be introduced for the benefit of the Railway porters;